

respective CPSEs and concerned administrative Ministries/Departments in individual cases. Details of individual cases are not maintained centrally in the Department of Public Enterprises.

(c) Under the vigilance setup of CPSEs, Chief Vigilance Officers (CVO) are appointed to tackle corruption by improving vigilance administration, creating a culture of honesty, greater transparency in administration and conducting speedy departmental inquiries. Chief Vigilance Officers (CVOs) are also to play a preventive and punitive role to deal with the cases of corruption/malpractices in CPSEs. Department of Public Enterprises has issued guidelines for improving vigilance administration and strengthening vigilance machinery in CPSEs in pursuance of instructions of Central Vigilance Commission (CVC)/Department of Personal and Training (DoPT).

Payment of salaries to the employees of Tyre Corporation of India

814. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether a large number of employees of Tyre Corporation of India have not been paid the salaries from November, 2012 to August, 2013; .

(b) if so, the details thereof along with the reasons therefor; and

(c) the fresh steps taken by Government for early payment of salaries dues to the affected employees?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA):

(a) Yes, Sir.

(b) and (c) The Government had approved payment of salaries/wages and statutory dues to the permanent employees of TCIL for the months from November 2012 to August 2013. Meanwhile, in the case filed by unsecured creditors, Calcutta High Court *vide* its judgment dated 29.11.2013 ordered for winding up of the company and appointed an, Official Liquidator. The sanction could therefore not be issued to the company and salary was not paid to the employees. The Govt. filed an appeal in Calcutta Court for stay on the judgment dated 29.11.2013. The application has been dismissed *vide* Court order dated 07.8.2014.